- (a) whether a number of companies raised a sum of Rs. 45,137 crore during 2007 through the issues of IPOs and paid commission to stock broking firms for marketing IPOs;
  - (b) whether those stock broking firs are not paying service tax;
  - (c) if so, the action taken to recover service tax from them; and
- (d) the quantum of service tax due against stock broking firms indicating the names/addresses of the firms against whom service tax worth more than Rs. 10 lakhs and above are pending?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Securities and Exchange Board of India has informed that during January 01, 2007 to December 31, 2007, 101 companies have raised amount of Rs. 33951.48 crore through issue of Initial Public Offerings (IPO) and paid commission to stock broking firms for marketing the said IPOs.

(b) to (d) Information is being collected and will be laid on the Table of the house.

## Safety measures in banks

2642. SHRI BHARATKUMAR RAUT: Will the Minister of FINANCE be pleased to state:

- (a) whether there are complaints that the money deposited in the banks and also valuables kept in the vaults of the banks are not safe as they are the favourite targets of criminals;
- (b) whether Government is aware that in metropolitan cities some ATMs were looted and in some, ATM machines were stolen by the miscreants;
- (c) what security measures are being proposed where the cases of loots and murders in front of various banks in the country have happened recently; and
- (d) what steps Government has taken or proposed to be taken to curb the rising crimes of loots and murders in and around banks in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA) : (a) No, Sir.

(b) Reserve Bank of India (RBI) has reported that during the calendar year 2007, 2008 and 2009 Banks have reported 32,39 and 42 incidents of theft//robberies at ATMs, respectively.

(c) and (d) In order to strengthen the security arranagements at banks, circulars have been issued by RBI from time to time advising them to be more vigilant, tighten security arrangements and take preventive action against robberies/dacoities in their branches. The Fraud Monitoring Cell of Department Banking Supervision has also issued circular to all scheduled commercial banks to take all suitable measures for enhancing the security arrangements at ATMs. These guidelines, *inter-alia*, stipulate that every ATM should have separate dial lock keys, instructions on the process of opening of ATM and loading of money should be followed strictly, the recording of camera installed in the ATM room should be examined frequently by banks, the credentials of private security guards deployed at ATM room should be examined frequently by banks, the credentials of private security guards deployed at ATMs should be verified, every ATM room should have a sound alarm system and bank should ensure surprise check of the ATMs and laxity on the part of security guard/security related aspects should be dealt with firmly, ATMs located at relatively less populated/deserted areas should remain closed at night or shifted elsewhere or should have sufficient number of security guards.

## Revenue collection in Gujarat

2643. SHRI PARIMAL NATHWANI: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Gujarat accounts for contributing maximum revenue by way of Customs Duty, Excise, Service Tax and Income Tax;
- (b) the revenue received from Gujarat by way of Custom Duty, Excise, Service Tax and Income Tax in the last three years; and
- (c) what has been the share of Gujarat allocated by the Central Government out of these revenues for its infrastructure development in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM):
(a) and (b) Since Central taxes like Income tax, Customs duty, Central Excise duty, Service Tax etc. are collected by different offices of the concerned Department irrespective of the State where the transaction which occasioned the tax liability took place, it is not possible to give State wise details of Central taxes.

(c) The details of the share of Gujarat in Union Taxes and Duties during the last three years are as under:-

Rs. in Crore

2007-08	2008-09	2009-10
5426.09	5725.86	5890.92

These funds are available to the States as part of their general pool of resources and are not earmarked by the Centre for any specific purpose or sector.